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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**R.A. No. 317 of 2004**

in

**O.A. No. 1115 of 2003**

**M.A. No. 2491 of 2004**

**New Delhi this the 21st day of December, 2004**

**Hon'ble Shri Sarweshwar Jha, Member (A)**

Gurmeet Singh .... **Applicant.**

**Versus**

Govt. of NCT of Delhi & Ors. .... **Respondents.**

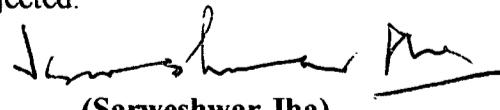
**O R D E R (By Circulation)**

The applicant in OA No. 1115/2003 has filed this Review Application for review of the order dated 23.04.2004 passed in O.A. 1115/2003. He has also filed MA No. 2491/2004 for condonation of delay in filing the review application.

2. Having regard to the grounds taken in the application for condonation of delay in filing the Review Application, MA 2491/2004 is allowed.

3. I have carefully considered the grounds taken in this Review Application and find that the applicant is only trying to reargue the case as if it is an appeal. The order in the O.A. had been passed after hearing the learned counsel for the parties. A review application, it must be remembered, has a limited purpose and cannot be allowed to be 'an appeal in disguise'. If the applicant is not satisfied with the order of the Tribunal, he can pursue his remedies in accordance with law, but it is not permitted in a Review Application.

4. As the applicant has not made out his case to review the order in OA dated 23.4.2004, in exercise of the powers under Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985, RA 317/2004 is rejected.

  
(Sarweshwar Jha)  
Member(A)